

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 22.12.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP No. 230/BB/17	-	Admission	66	Global Entrpolis Pvt Ltd Vs ROC

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
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C D A R MISHRA
Advocate

U D A Y SHANKAR

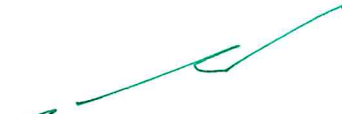
Petitioner



ORDER

Counsel for Petitioner is present. Matter is listed for today for admission. Registry raised objection that Petitioner has not stated in its petition as to how it can meet the liabilities of Rs. 354 Crs. Upon confirmation of resolution, Counsel undertakes to file affidavit. The Counsel requested the Tribunal to order notice to the Creditors and also to ROC RD. Registry to prepare notice to ROC RD. Counsel to collect the notice and serve on the Corporate Debtor and file proof of service. The Petitioner to issue notice to Creditors and to file proof of service of notice on Creditors. Publish in Hindu English daily newspaper, Bangalore edition and Udayavani Kannada daily newspaper, Bangalore edition. Publication atleast 10 days before the date of hearing. Counsel to serve notice along with petition and its annexures on the above authorities. List it on 01.02.2018.


Member (T)


Member (J)